

(b) Government is giving particular emphasis to demonstration and field trials of solar energy systems and devices already developed, on the basis of which reduction in costs and improvements in efficiency can be brought about and meaningful commercialization accomplished. Efforts are also being made to encourage the production of these items. The question of fiscal incentives, both for manufactures and users of solar energy devices and systems, is receiving urgent attention of Government. An information programme for greater public awareness is also being initiated to popularize the use of solar energy systems and devices.

#### Insurance schemes for fishermen

8264. SHRIMATI SANYOGITA RANE: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to draw up a comprehensive scheme for insurance of fishermen living in various parts of the country and specially Goa, Daman and Diu; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) No such proposal is under consideration of Government. However, all the coastal States/Union Territories (including Goa Administration) have been advised to extend the provisions of the Workmen's Compensation Act, 1923 to persons employed in any operation in the sea for catching fish.

#### Legislation for the persons employed in circus industry

8265. SHRI B. K. NAIR: Will the Minister of LABOUR be pleased to state:

(a) the number of persons employed in Circus Companies under different categories;

(b) whether these are covered by any laws applicable to labour, if so, the details thereof;

(c) whether there is any proposal under consideration to enact legislation amendment affording them protection from exploitation and safeguarding their rights; and

(d) if so, an outline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Accord to a survey conducted some years ago, there were about 200 companies, employing nearly 10,000 workers.

(b) The Central laws applicable to Circus workers are the Workmen's Compensation Act, 1923 and the Maternity Benefit Act, 1961.

(c) and (d) It is proposed to undertake legislation to provide for the safety, health and conditions of service, etc. of workers engaged in the circus industry for which some details have been worked out. The nature and scope of the proposed legislation and the machinery to enforce its provisions are likely to be considered by the Standing Committee of Labour Ministers at its next meeting.

#### Army Officers in D.G.I.

8266. SHRI M. KANDASWAMY: Will the Minister of DEFENCE be pleased to state:

(a) how many Army Officers are employed in D.G.I. Organisation and how many of them are permanently seconded;

(b) whether any military duties are performed by the Army Officers in D.G.I. Organisation;

(c) whether military training is essential to perform those duties;

(d) if so, what arrangements are made to provide regular P.T. and periodical military training to permanently seconded service officers; and

(e) whether all the permanently seconded officers are medically fit for military duties?